

"The objects of the Authority shall be to promote and secure the development of Delhi according to plan and for that purpose the Authority shall have the power to acquire, hold, manage and dispose of land and other property, to carry out building, engineering, mining and other operations, to execute works in connection with supply of water and electricity, disposal of sewage and other services and amenities and generally to do anything necessary or expedient for purposes of such development and for purposes incidental thereto;"

(b) Delhi's Master Plan 1962 was formulated by DDA and the same has been revised and new master plan with perspective upto 2001 has also been formulated. All development in Delhi is done as per the Master Plan as envisaged in the aims and objectives. DDA apart from developing land for various purposes such as commercial, recreational, horticultural, institutional and industrial etc., has also been taking up housing activity. It has constructed as well facilitated construction, by way of providing land to co-operative societies, auctioning plots etc., of more than 1 million dwelling units which provides shelter to almost half of the population of Delhi.

(c) and (d) DDA has reported that costing of flats constructed by it is done on "no profit no loss" basis and expenditure incurred on construction of housing projects is recovered from the allottees, as DDA does not get any grant or subsidy from the Government.

(e) In the context of the National Housing Policy and the approach to involve the private sector to a greater extent in the construction of houses, a view has since been taken that no separate Housing Board is necessary.

#### **Vacancy of Chairman**

6175. SHRI MUNNI LAL : Will the PRIME MINISTER be pleased to state :

(a) whether after the resignation of Chairman of Rajghat Gandhi Smadhi Samiti, this post has been lying vacant for the last two years;

(b) the reasons for delay in the appointment of the Chairman; and

(c) the measures taken by the Government for the redressal of complaints about the malpractices committed at Smadhi Sthal ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b) It is not correct that post of Chairman, Rajghat Samadhi Committee is lying vacant for the last 2 years. Sh. Sadiq Ali, Chairman, Rajghat Samadhi Committee had tendered his resignation from the post on 9.7.96. The question of appointment of a successor is under active consideration of the Government and a decision would be taken shortly.

(c) No such complaints have been brought to the

[English]

#### **Consulate General Office**

6176. DR. ARUN KUMAR SARMA :

SHRI KESHAB MAHANTA :

Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal of the former Yugoslav Republic of Macedonia to open its Honorary Consulate General's office in India;

(b) if so, the details therefor; and

(c) the present status of that proposal ?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) to (c) There is a proposal from the Former Yugoslav Republic of Macedonia to open an Honorary Consulate General in India. However, there are still certain diplomatic issues which need to be resolved before Government of India can think in terms of permitting the Government of the Former Yugoslav Republic of Macedonia to open an Honorary Consulate General in India.

#### **SSI**

6177. SHRI ANANT GUDHE : Will the MINISTER OF FINANCE be pleased to state :

(a) whether the problems facing by small scale industrial units have been discussed and performance of this sector reviewed in the recent meeting of State Ministers/Secretaries held at New Delhi;

(b) if so, the details of the deliberation and decisions taken to boost-up the performance of small scale sector in the country;

(c) the package of incentives formulated and fresh directions to banks and financial institutions issued for attending to needs of languishing units; and

(d) the details of action plan worked out for 1997-98 for healthy growth of small sector in the country?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) to (d) The information is being collected and will be laid on the Table of the House.

[Translation]

#### **Allotment of D.D.A. Property**

6178. SHRI MRUTYUNJAYA NAYAK : Will the PRIME MINISTER be pleased to state :

(a) whether attention of the Government has been drawn to the news item appearing in the Hindi Daily "Navbharat Times" captioned "DDA Nirmat-walon par bhoo-mafia ka kabza" dated January 14, 1997;

(b) if so, the action being taken against the con-